

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:3238  
ANSWERED ON:15.04.2010  
PRODUCTION OF MEDICINES BY PHARMACEUTICAL COMPANIES  
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**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether some pharmaceutical companies have allegedly discontinued the production of those drugs whose prices are controlled and also shifted the production of such medicines to food and nutrition supplements manufactured under Prevention of Food Adulteration Act, 1954 in order to circumvent the control mechanism ;
- (b) if so, the details of the companies indulging in such malpractices; and
- (c) the action taken/proposed to be taken by the Government against such companies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (c): it has come to the notice of National Pharmaceutical Pricing Authority (NPPA) that some companies have shifted manufacturing of their product from drugs to food and nutrition supplements under Prevention of Food Adulteration Act, 1954 and this has enabled them to remain out of price control. Examples observed in this regard are Evion 400mg of M/s Merck, Revital of M/s Ranbaxy, Recharge Plus of M/s Trikio, Soft Z gold of M/s Indchem etc. NPPA has taken up the matter with M/o Health & Family Welfare for appropriate action as the matter relating to composition of drugs under the Drugs and Cosmetics Act as well as adulteration of drugs is under the Drug Controller General of India under the Ministry of Health & Family Welfare.